

(2018) 09 DEL CK 0020

In the Delhi High Court

Case No : Criminal Miscellaneous Case No..4477 Of 2018

Veer Singh & Ors

APPELLANT

Vs

State & Ors

RESPONDENT

Date of Decision : 05-09-2018

Acts Referred:

Indian Penal Code, 1860 — Section 34, 323, 324, 341, 354, 354(A), 354B, 509

Citation : (2018) 09 DEL CK 0020

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : R.C.Tiwari, Sanjeev Sabharwal, Subhash Chand

Final Decision : Allowed

Judgement

SANJEEV SACHDEVA, J. (ORAL)

CrI.M.A.31367/2018 (exemption)

CrI.M.A.31369/2018 (exemption)

Exemption is allowed subject to all just exceptions.Â

CRL.M.C. 4477/2018 & CrI.M.C.4478/2018

1. The petitioners, in CrI. M.C. 4477/2018 seek quashing of FIR No. 524/15 under Section 354/354B/324/341/509/34 IPC Police Station Fatehpur Beri

and the petitioners, in CrI. M.C. 4478/2018 seeks quashing of FIR No.526/15 under Section 354(A)/323 IPC Police station Fatehpur Beri, based on a

settlement.

2. The subject FIRs are cross FIRs. Parties are neighbours and they have a relationship of landlord &" tenant. Subject FIRs were registered

consequent to a quarrel that took place between the parties with regard to use and occupation of the tenanted premises.

3. It is contended on behalf of the parties that they have settled all their disputes and settlement agreement dated 27.07.2018 has been executed. The

nature of injuries sustained by the parties is simple.

4. Respective parties are present in court in person, represented by their respective counsels and identified by the Investigating Officer.Â They

submit that they have resolved their disputes. They submit that they have settled all their disputes with each other and are agreeable to the settlement

and as such do not wish to press the criminal charges against each other any further.

5. In view of the fact that the disputes between the parties have been settled, continuation of criminal proceedings will be an exercise in futility and

justice in the case demands that the dispute between the parties is put to an end and peace is restored; securing the ends of justice being the ultimate

guiding factor. It would be expedient to quash the subject FIR and the consequent proceedings emanating therefrom.

6. In view of the above, the petitions are allowed.Â FIR No. 524/15 under Section 354/354B/324/341/509/34 IPC Police Station Fatehpur Beri and

FIR No.526/15 under Section 354(A)/323 IPC Police station Fatehpur Beri and the consequent proceedings emanating there from are accordingly

quashed, subject to the petitioners in both the petitions depositing consolidated costs of Rs.7,500/- for each of the petitions with the â??Chief

Ministerâ??s Distress Relief Fund (CMDRF), Keralaâ?, within a period of two weeks from today. Receipt of deposit of the costs imposed by this

Order be furnished to the concerned Investigating Officer within a period of two weeks from today.

7. Order Dasti under signatures of the Court Master.Â